

PART E.—IDENTIFICATION OF RE-CONVICTED PRISONERS.

At the request of the State Government the following instructions are issued with a view to insuring the proper recognition of re-convicted prisoners for the purposes of jail discipline.

Introductory.

2. According to the existing practice in this State the decriptive roll of each person sent up by the police for trial is retained in the office of the Magistrate and filed with the Judicial record of the case. Under instructions of the Central Government, it is necessary that a descriptive roll of every prisoner arrested by the police should be prepared at the station-house and be sent up with the prisoner to the Magistrate; and that this roll, in the event of the final conviction of the prisoner by the Magistrate, should be copied in a register kept up in the jail for the purpose.

Descriptive roll of the convict.

3. As in the Punjab the descriptive roll is embodied in the charge sheet-sent up by the police, all that appears to be required is that the charge-sheet, instead of being at once filed with the magisterial records of the case, should accompany the warrant of commitment to the jail, that the descriptive roll of the prisoner should be copied into the jail register, and that thereafter the charge-sheet should be returned to the Magistrate.

Charge sheet to be sent up by Police.

4. Magistrate are, therefore, instructed to forward the charge-sheet, with the warrant of commitment, to the Superintendent of the Jail, who will be directed by the Inspector-General of Prisons to cause the descriptive roll to be copied from the charge-sheet into the appropriate jail register. The Superintendent will then return the charge-sheet to the Magistrate.

Charge to be sent to jail.